

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1230/2014

RABBOO & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Diary No(s). 38683/2019 (II)

(IA No. 171203/2019 - CONDONATION OF DELAY IN FILING, IA No.66243/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 171205/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.171204/2019 - EXEMPTION FROM FILING O.T., IA No. 79584/2021 - EXEMPTION FROM FILING O.T.and IA No. 79582/2021 - SUSPENSION OF SENTENCE)

Date : 16-08-2021 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Appellant(s) Mr. Syed Mehdi Imam, AOR
Mr. Tashriq Ahmed, Adv.
Mrs. Farzeen Iqbal, Adv.
Mohd. Pervez Dabas, Adv.
Uzmi Jameel Husain, Adv.

Mr. Deepak Nargolkar, Sr. Adv.
Mr. Syed Ahmed Saud, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mohd. Parvez Dabas, Adv.
Usmi Jameel Husain, Adv.
M/S. Shakil Ahmad Syed, AOR

For Respondent(s) Mr. Rana Mukherji, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Neelambar Jha, Adv.
Mr. Chandra Shekhar, Adv.

Contd...

UPON hearing the counsel the Court made the following
O R D E R

Cr1. A. No. 1230/2014

In view of letter circulated by learned counsel for the respondent seeking adjournment to file counter affidavit, matter is adjourned.

Cr1.A.Dy. No(s). 38683/2019

We have heard learned senior counsel for the parties.

In view of the fact that the similarly situated co-accused have been enlarged on bail, let the appellant be enlarged on bail on terms and conditions to the satisfaction of the Sessions Court concerned.

IA No. 79582/2021 stands disposed of accordingly.

Let the appeals be listed for final hearing in the last week of November, 2021.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)